

(b) whether imposition of anti-dumping duties, based on the outcome of this investigation, would have a significant impact on cost of installation of solar PV projects both large scale and off grid projects; if so, details thereof; and

(c) whether this measure would also have impact on the projects under the National Solar Mission and its overall progress: if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Directorate General of Anti-dumping and Allied Duties (DGAD) has initiated an anti-dumping investigation concerning imports of Solar Cells whether or not assembled partially or fully in Modules or Panels or on glass or some other suitable substrates, originating in or exported from Malaysia, China PR, Chinese Taipei and United States of America, *vide* Notification No. 14/5/2012-DGAD dated 23rd November, 2012.

(b) and (c) Does not arise as the anti-dumping investigation is at its initial stage and findings are yet to come.

#### **Incentives to exporters**

2496. SHRI BAISHNAB PARIDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is proposed to offer certain new incentives to the exporters to speed up exports;

(b) if so, the details thereof;

(c) which are the items for export for which the above incentives would be extended;

(d) whether it is proposed to enlarge this list for grant of such incentives; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (e) The Government continuously monitors the export performance of different sectors and takes need based measures from time to time, keeping in view the financial and overall economic

implications. In furtherance of the above strategy, the Government had introduced Focus Market Scheme and Focus Product Scheme to encourage exports of traditional as well as non-traditional products and to certain markets. Government has recently included 5 new markets in the Focus Market Scheme and approximately 100 new products in Focus Product Scheme. The last such incentives were announced in December, 2012. Presently sectoral consultations are going on with apex trade bodies and industry. Requests received during such consultations will be examined and appropriate action taken within the available resources.

**Amendment in public records Act, 1993**

2497. SHRI D. BANDYOPADHYAY: Will the Minister of CULTURE be pleased to state:

(a) whether in view of the increasing volume of Government business being transacted through computer and related information technology instruments, Government is contemplating any changes in the Public Records Act, 1993 and in the modalities and procedure of maintenance of Government Archives; and

(b) if so, the measures being thought of to ensure the authenticity of electronic records created through electronic transactions?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) Yes, Sir.

(b) Regarding the authenticity of electronic records and their transaction, the Information Technology Act, 2000 and the Information Technology (Amendment) Act, 2008 have incorporated the legal recognition of electronic records, legal recognition of digital signature and electronic signature, and use of electronic records and digital signatures in Government and its agencies under sections 4, 5 and 6 respectively.

Regarding the modalities and procedure of maintenance of Government records the provisions have been incorporated in the first edition of the 'Central Secretariat Manual of e-Office Procedure' (2012) brought out by the Department of Administrative Reforms and Public Grievances.